

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:301

ANSWERED ON:16.08.2010

EPF CLAIMS

Majumdar Shri Prasanta Kumar; Tirkey Shri Manohar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of cases of Employees Provident Fund (EPF) claims received, settled and pending at various offices of EPF Organisation in the country during each of the last three years and the current year, State-wise;
- (b) the reasons for the pendency of a large number of such cases;
- (c) whether the Government has taken/proposed to take any special/effective steps for the speedy disposal of the pending cases; and
- (d) if so, the details thereof alongwith the time by which the said pending cases are likely to be cleared?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 301 FOR 16.08.2010 BY SHRI PRASANTA KUMAR MAJUMDAR & SHRI MANOHAR TIRKEY REGARDING EPF CLAIMS.

(a): The number of cases of settlement of Employees' Provident Fund claims received, settled and pending State-wise for the years 2007-08, 2008-09 and 2009-10 are given at Annexure – I, II & III.

(b): The main reasons for delay in settlement of claims are as under:

- (i) Submission of incomplete forms by the claimants.
- (ii) Increased inflow of claims for 'Final Settlement'.

(c) & (d): Following steps are being taken by the Employees' Provident Fund Organisation for speedy disposal of pending claims:

- (i) Upgradation of existing offices and by opening new offices.
- (ii) Computerization of settlement process.
- (iii) Recruitment of staff.

With the above steps, it is expected that the pendency levels will come down substantially.